

HIGH COURT OF SIKKIM  
Record of proceedings

I.A. No. 01/2025  
IN  
CRL.A. No.28 of 2025 (Filing No.)

X

..... APPLICANT

VERSUS

STATE OF SIKKIM & ANR.

..... RESPONDENTS

Date: 25.08.2025

CORAM :

**HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.**

For Applicant : Mr. Sajal Sharma, Advocate.  
Ms. Prerana Rai, Advocate.  
Ms. Srijana Bagdas, Advocate.  
For Respondent : Mr. Yadev Sharma, Additional  
No.1. Public Prosecutor.  
For Respondent : None.  
No.2.

.....

1. Heard the learned counsel for the applicant. On 08.07.2025 the learned counsel for the applicant sought two weeks time to serve notice upon respondent no.2, who had not been served prior to the filing of the case which was required to be done.
2. The learned counsel for the applicant now submits that the notice was sent be Registered AD, however, the status of service is not known. No affidavit has been filed by the learned counsel for the applicant showing compliance with the order passed on 08.07.2025. The learned counsel for the applicant seeks a short time to comply. Let the same be done within one week. The learned additional Public Prosecutor seeks time to file a response to I.A. No. 01 of 2025. One week's time as prayed for is granted.
3. List on 15.09.2025.

**Judge**